

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KHAN & CO. INFRA
PROJECTS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KHAN & CO. INFRA PROJECTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	13/09/2012
3.	Authority under which corporate debtor is incorporated / registered	RoC, Mumbai
4.	Corporate Identity No.	U74999MH2012PTC235684
5.	Address of the registered office and principal office (if any) of corporate debtor	Gala No. 40, Jai Bharat Industrial Estate, Opposite Virwani Industrial Estate, Western Express Hwy, Vishveshwar Nagar, Goregaon - East, Mumbai - 400063
6.	Insolvency commencement date in respect of corporate debtor	08.11.2021
7.	Estimated date of closure of insolvency resolution process	06.05.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	S. Gopalakrishnan Reg. No. : IBBI / IPA - 002 / IP - No0151 / 2017 -18 / 10398
9.	Address and e-mail of the interim resolution professional, as registered with the Board	R - 2 / 202, Moraj Riverside Park, Takka, Panvel - 410 206. Raigad Zilla, Maharashtra. E-mail: <u>gopi63.ip@gmail.com</u>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	S. Gopalakrishnan, A - 42, II Floor, Raj Industrial and Commercial Complex, Military Road, Marol, Andheri East, Mumbai 400059. E-mail: <u>khan.cirp@gmail.com</u>
11.	Last date for submission of claims	28.11.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL




13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and	https://www.ibbi.gov.in/home/downloads
	(b) Details of authorized representatives are available at:	NIL

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **KHAN & CO. INFRA PROJECTS PRIVATE LIMITED** on 08.11.2021

The creditors of **KHAN & CO. INFRA PROJECTS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 28.11.2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai

Date: 14.11.2021



S. Gopalakrishnan
S. Gopalakrishnan
Interim Resolution Professional of
**KHAN & CO. INFRA PROJECTS
PRIVATE LIMITED**

* The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claims should be submitted by way of the following specified forms in the CIRP Regulations:

Form B – for claims by Operational Creditors

Form C – for claims by Financial Creditors

Form D – for claims by Workmen and Employees

Form E – for claims by Authorised Representative of Workmen and Employees

Form F - for claims by Creditors other than Financial Creditors and Operational Creditors.

In order to get a copy of the form, you may download from the above mentioned website <https://ibbi.gov.in/home/downloads> and the CIRP Regulations.